

# Over six years since launch, Jalasiri project achieves 63% physical progress

The project, now costing ₹ 821.97 crore, was launched by State government on December 24, 2019

The Hindu Bureau  
MANGALURU

More than six years after the State government launched the ₹821.97-crore (revised cost) Jalasiri project to augment drinking water supply infrastructure in the city, it has achieved 63% physical progress and 59.61% financial progress, according to Karnataka Urban Infrastructure Development and Finance Corporation (KUIDFC), which is implementing the project for the Mangaluru City Corporation (MCC).

An official progress report of the project released after Dinesh Gundu Rao, Minister in-charge of Dakshina Kannada performed the annual customary Ganga Puja to the Netravathi at Thumbe vented dam on Wednesday, said that 44.64 km of 52.57-km-long clear water transmission line (CWTM) or main pipeline has been laid under the project.



The Thumbe vented dam near Mangaluru. H. S. MANJUNATH

According to the report, 868.84 km of the 1,155.36-km-long water distribution network pipelines have been laid. Of 96,300 houses to be provided with water connection, 37,025 connections have been given, the report said.

Of 19 over head tanks (OHTs) to be built, three tanks were commissioned, civil works of 14 OHTs has been completed, civil

works of a OHT is under progress and works to build an OHT is yet to be taken up due to land related problems, the report said.

Of five ground level service reservoirs (GLSRs) to be constructed, a GLSR is ready and mechanical works of four GLSRs are under progress after completing their civil works, it said.

Of seven pump houses

(integrated pumping system) to be built, civil works of six houses have been completed and their mechanical works and civil works of a house are under progress. It said that the total project cost comprised ₹617.22 crore and ₹204.75 crore as maintenance cost for eight years.

SUEZ Projects Pvt. Ltd. - DRS Infratech Pvt Ltd. (JV) was awarded with the contract of the project on December 24, 2019.

As per the agreement, the project should have been completed on May 24, 2023. But it was extended till November 23, 2025. It was due to COVID-19 issues, delay in getting land approvals from the Railways, National Highways Authority of India and New Mangalore Port Authority.

Now, the contractor has sought time till December 31, 2026 to complete the project, the report said. The project is aimed at supplying drinking water round the clock to the people of the city, it said.



Railway Protection Force and Kerala State Excise Department seized 53.9 kg cannabis on Wednesday. SPECIAL ARRANGEMENT

## Railway authorities seize cannabis worth ₹30 lakh in Palakkad

The Hindu Bureau  
MANGALURU

In a significant enforcement action, joint teams of the Railway Protection Force (RPF), Palakkad Division, and the Kerala State Excise Department carried out an intensive special drive from Monday across key railway stations.

The drive was conducted to prevent the unauthorised transportation of contraband items through the rail network. The operation resulted in the seizure of 59.8 kg of dry ganja worth ₹29.9 lakh along with 13.5 litres of Indian-made foreign liquor valued at ₹17,000. The largest recovery was made at Palakkad Junction railway station, where 53.9 kg of ganja worth ₹26.95 lakh

was detected during checks in general coaches and on the platform area, while at Thalassery railway station, officials seized 3.9 kg of ganja valued at ₹1.95 lakh, and at Shoranur Junction railway station, a further 2 kg of ganja worth ₹1 lakh was recovered during joint inspections. Additionally, 13.5 litres of IMFL valued at ₹17,000 was recovered at Payyanur railway station, with officials stating that the coordinated drive underscores continued vigilance and strong inter-departmental coordination to curb the movement of narcotics and liquor through railway routes and to ensure a safe, secure, and law-abiding railway environment across the Palakkad Division.

## International flights cancelled today

MANGALURU: International flights between Mangaluru and several West Asian cities will continue to be suspended on Thursday

due to airspace closure in West Asia.

There will be no flights, both arrivals and departures, between the city and

Doha, Dubai, Bahrain, Kuwait, Dammam and Abu Dhabi on Thursday, according to airport sources.

### CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD NOTICE INVITING TENDER THROUGH E-TENDER NATIONAL COMPETITIVE BIDDING

|                                  |                                                                                                                                                                                                                                                                                                             |
|----------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Date:                            | 03 March 2026                                                                                                                                                                                                                                                                                               |
| Loan No. and Title:              | Loan No-P59311-001 IND/ Chennai Climate resilient Water Security and Sewerage Project (CCRWSSP) and E-Procurement Notice                                                                                                                                                                                    |
| Contract No. and Title:          | CNT/UGSS/NCB/ADB/003/2025-26<br>Improvement to existing sewerage system under Nesapakkam STP catchment area – SW-02 - Rehabilitation and enlargement of existing collection system with HSCs under 17 Nos of LS/SPS in Area 9, 10 & 13 and Operation & maintenance of entire collection system for 5 years. |
| Deadline for Submission of Bids: | 08/04/2026 Up to 15.00 Hours                                                                                                                                                                                                                                                                                |

- The Government of Tamil Nadu through Government of India has applied for financing from the Asian Development Bank (ADB) toward the cost of Chennai Climate Resilient Water Security and Sewerage Project (CCRWSSP). Part of this financing will be used for payments under the Contract named above. Bidding is open to Bidders from eligible source countries of ADB.
- The Chennai Metropolitan Water Supply and Sewerage Board ("the Employer") invites E-bids from eligible Bidders.
- The Scope of Work: Improvement to existing sewerage system under Nesapakkam STP catchment area – SW-02 - Rehabilitation and enlargement of existing collection system with HSCs under 17 Nos of LS/SPS in Area 9, 10 & 13 and Operation & maintenance of entire collection system for 5 years. Including other works within the contract scope, ("the Works").  
Supplying, laying, testing and commissioning of 60.480 km of DMC / CI / HDPE gravity mains of sizes varying from 200mm dia to 900mm dia by Pipe bursting, Horizontal Directional Drilling (HDD) and open cut method of laying. Construction and up gradation of 1880 Nos of precast and cast in situ machine holes and Providing 7883 Nos of house sewer connections (HSCs) with 110mm and 160mm dia MDPE pipes. Operation and maintenance of entire collection system for a period of 5 years.
- Open competitive bidding – National advertisement will be conducted in accordance with ADB's Single-Stage: Two-Envelope bidding procedure and is open to all Bidders from eligible countries as described in the Bidding Document.
- Only eligible Bidders with the following key qualifications defined in the Bidding Document may participate in this bidding:
  - Technical criteria specified is for at least one contract that has been satisfactorily completed within the last Five years (2020-2021 to 2024-2025).

| S.No | Qualification Criteria                                                                                                                                                                                                     | Details   |
|------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|
| 1.   | Supply, laying and commissioning of gravity sewer mains of dia minimum of 450mm of HDPE/DWC/CI/RCC for a minimum length, successfully completed in one single contract.                                                    | 20 km     |
| 2.   | Supply, laying and commissioning of gravity sewer mains of dia minimum of 300mm of HDPE/DWC/CI/RCC for a minimum length, successfully completed using Trenchless Technology by pipe bursting / HDD in one single contract. | 6 km      |
| 3.   | Operation & Maintenance of Sewerage Network system for a period of at least one year                                                                                                                                       | 1 project |

- Financial criteria specified are to be achieved within the last 5 years (2020–2021 to 2024–2025). (Rs. in Crores)

| S. No. | Qualification Criteria                                                                                                                | Details (Rs. in Crores) |
|--------|---------------------------------------------------------------------------------------------------------------------------------------|-------------------------|
| 4.     | Achieved minimum annual construction turnover calculated as total certified payments received for contracts in progress or completed. | 98.60                   |
|        | For Joint Venture (maximum three partners), for all partners combined (must meet the requirement)                                     | 98.60                   |
|        | For any one partner                                                                                                                   | 49.30                   |
|        | For each partner                                                                                                                      | 24.65                   |
| 5.     | One Sewerage network construction with the component of the proposed works of the value of not less than                              | 59.16                   |

- Details of bid security and dates of Prebid meeting, bids closing date and Bids opening dates

| NIT No. | Name of work                                                                                                                                                                                                                                                                | E-Bid Security (INR) | Pre bid meeting Date      | E-Bid Submission closing Date | E-Bid Opening Date     |
|---------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------|---------------------------|-------------------------------|------------------------|
| 1       | Improvement to existing sewerage system under Nesapakkam STP catchment area – SW-02 - Rehabilitation and enlargement of existing collection system with HSCs under 17 Nos of LS/SPS in Area 9, 10 & 13 and Operation & maintenance of entire collection system for 5 years. | 1.48 Cr              | 12/03/2026 at 11.00 Hours | 08/04/2026 up to 15.00 Hours  | 08/04/2026 15.30 Hours |

Note: Only E-Bid security is accepted.  
More details of qualification requirements are mentioned in the Bidding Documents.

- To obtain further information and inspect the bidding documents, Bidders should contact:  
SUPERINTENDING ENGINEER (CONTRACT & MONITORING)  
CHENNAI METROPOLITAN WATER SUPPLY AND SEWERAGE BOARD,  
No.1, Pumping Station Road,  
Chintadripet, Chennai-02  
Telephone: +91 44 28451300.Extn.254  
E-mail: secandm@gmail.com
- To purchase the bidding documents in English, eligible Bidders should:
  - Refer to <https://tntenders.gov.in> (e-procurement portal of the Employer). The Bidding Documents will be available online on the website at [www.tntenders.gov.in](http://www.tntenders.gov.in) until before the deadline of bid submission.
- Deliver your bid
  - Online at <https://tntenders.gov.in> on or before the deadline date specified at 15:00 hours (IST) together with an E-Bid Security as described in the Bidding Document.
  - Details of submission and opening of bids are as detailed above.Bids will be opened promptly after the deadline for bid submission in the presence of Bidders' representatives who choose to attend.
- The Employer/Purchaser will not be responsible for any costs or expenses incurred by Bidders in connection with the preparation or submission/delivery of bids.

SUPERINTENDING ENGINEER (C&M)  
CMWSSB  
DIPR/ 1559 /Tender/ 2026

**KONKAN RAILWAY CORPORATION LIMITED**  
(A Government of India Undertaking)

**TENDER NOTIFICATION**

Dy Chief Engineer (Works), Konkan Railway Corporation Limited, Ratnagiri, invites Open Tender Single Packet Bid system through E-Tendering on IREPS Portal from eligible contractors for the following work: **Name of work:** Providing of window Grills, Grating, Fencing, Roof cover and other miscellaneous works at Rolling Stock Component Factory, Lote MIDC in Ratnagiri region of Konkan railway in the state of Maharashtra. **Tender Notice No.:** KR-RN-DYCEW-RSCF-50-2025 **Dated:** 20/02/2026. **Total Estimated cost:** ₹ 1,18,51,386.41/- (Excluding GST). **Bidding start date:** 07/03/2026. **Closing Date/Time:** 22/03/2026 upto 15:00 Hrs for submission of on line offers/bids. **Completion period:** 7 months. Manual offers shall not be accepted. Please visit <https://www.ireps.gov.in> website for details/participation and corrigendum/addendum will be hosted on this website only.

**SCHEDULE I  
FORM A  
PUBLIC ANNOUNCEMENT**  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)  
FOR THE ATTENTION OF THE STAKEHOLDERS  
OF I-POINT CONSULTING SERVICES PRIVATE LIMITED

**RELEVANT PARTICULARS**

|    |                                                                                              |                                                                                                                                                                                                                                                                                                                                                        |
|----|----------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 01 | Name of Corporate Person                                                                     | I-POINT CONSULTING SERVICES PRIVATE LIMITED                                                                                                                                                                                                                                                                                                            |
| 02 | Date of incorporation of Corporate Person                                                    | 23/05/2008                                                                                                                                                                                                                                                                                                                                             |
| 03 | Authority under which Corporate debtor is Incorporated / Registered                          | Registrar of Companies - Bangalore                                                                                                                                                                                                                                                                                                                     |
| 04 | Corporate Identify Number                                                                    | U74140KA2008PTC046538                                                                                                                                                                                                                                                                                                                                  |
| 05 | Address of the Registered Office of Corporate Person                                         | SAI AMEYA ARC Door No.2-8-646/3, Shop No.2, Ground Floor,Bejai-Kavoor Road, Bijai, Dakshina Kannada, Mangalore, Karnataka, India, 575004                                                                                                                                                                                                               |
| 06 | Liquidation commencement date of the Corporate Person                                        | 03/03/2026                                                                                                                                                                                                                                                                                                                                             |
| 07 | Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator | <b>Name:</b> Hari Babu Thota<br><b>Address:</b> # 41/1, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru – 560011<br><b>Email:</b> liquidator.ioint@gmail.com<br><b>Mob:</b> +91 9740237291<br><b>IP Regn.No.:</b> IBB/IPA-002/IP-N00084/2017-2018/10225<br><b>AFA Certificate No.:</b> AA2/10225/02/311226/204050<br>Validity of AFA: 31/12/2026 |
| 08 | Last date for submission of claims                                                           | 02/04/2026                                                                                                                                                                                                                                                                                                                                             |

Notice is hereby given that the **I-POINT CONSULTING SERVICES PRIVATE LIMITED** has commenced voluntary liquidation on **03/03/2026**. The stakeholders of **I-POINT CONSULTING SERVICES PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before **02/04/2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Hari Babu Thota  
Liquidator of **I-point Consulting Services Private Limited**  
IP Regn No: **IBB/IPA-002/IP-N00084/2017-2018/10225**  
AFA Certificate No: **AA2/10225/02/311226/204050**  
Validity of AFA: **31-12-2026**

Date : **05.03.2026**  
Place: Bangalore

**FORM NO. 14**  
[See Regulation 33(2)]  
By Regd. A/D, Dasti failing which by Publication.

**DEBTS RECOVERY TRIBUNAL-1 BENGALURU**  
4TH FLOOR, TELEPHONE HOUSE, RAJ BHAVAN ROAD, BENGALURU-560001

**DEMAND NOTICE**

**NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS DUE TO BANKS AND FINANCIAL INSTITUTIONS ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961**  
RC/317/2021 02-09-2021

**CORPORATION BANK, KULLOOR BRANCH, 1ST FLOOR, FORTUNE PLAZA, KULUR-KAVOOR ROAD, OPP. KULUR BUS STOP, DAKSHINA KANNADA-575013**  
CERTIFICATE HOLDER

**Versus**  
**SRI OBBY ABRAHAM**

To. : 1) SRI. OBBY ABRAHAM, S/O SRI. M.O. ABRAHAM, RESIDING AT: IRIS APARTMENT, FLAT NO. 108, BEJAI, 2ND CROSS, NEW ROAD, MANGALURU-575004

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL BENGALURU (DRT1) in **OA/794/2018** an amount of **Rs. 57,40,140.00 (Rupees Fifty Seven Lakh Forty Thousand One Hundred and Forty Only)** along with pendentilite and future interest and costs till realization.

2) You are hereby directed to pay the above sum within 15 days from the date of publication of the said notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under. 3) You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing. 4) You are hereby ordered to appear before the undersigned on within 15 days of this publication for further proceedings. 5) In addition to the sum aforesaid, you will also be liable to pay: (a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: **02/09/2021**

**(RAJASEKHARAN R), RECOVERY OFFICER-I**  
**DEBTS RECOVERY TRIBUNAL, BENGALURU (DRT -1)**

**Note:** Attention is invited to Rule 16 of the Second Schedule of the Income Tax Act 1961 read with recovery of Debts Due to Banks and financial Institutions Act, 1993 which is reproduced below:  
"Rule 16(1) where a notice has been served on a defaulter under Rule 2, the defaulter or his representative or his representative in interest shall not be competent to mortgage, charge, lease or otherwise deal with any property belonging to him except with the permission of the Debts Recovery Officer, nor shall any civil court issue any process against such property in execution of a decree for the payment of money."  
(2) Where an attachment has been made under this schedule any private transfer or delivery of the property attached or of any interest therein and any payment to the defaulter of any debt, dividend or other monies contrary to such attachment, shall be void, as against all claims enforceable under the attachment".

**STATE BANK OF INDIA**  
SMEC, Small & Medium Enterprises Center  
Manjusha Building, 2nd Floor, Near K S R T C  
Bejai, Mangaluru-575004. Tel.No 0824-2495458, E-mail sbi61111@sbi.co.in

**POSSESSION NOTICE**

**Under Rule 8(1) (For Immovable Property)**  
**No. SME/CC/20803/15**

WHEREAS, The undersigned being the Authorised Officer of the State Bank of India, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **16.12.2025** calling upon the borrowers: **M/S Marnad Farm**, Prop: Mr. Sandeep Kumar, No. 2-122-1, Darks House, Amanabettu, Padu Murnad, Dakshina Kannada, Pin: 574213, Resident at: Mr. Sandeep Kumar, S/o. Mr. Shridhara, No. 2-122-1, Darks House, Amanabettu, Padu Murnad, Dakshina Kannada, Pin: 574213 to repay the amount mentioned in the notice being Rs.25,88,956.00 (Rupees Twenty five lakh eighty eight thousand nine hundred and fifty six only) as on 16.12.2025 and interest & expenses thereon, within 60 days from the date of receipt of the said notice.

The borrowers/guarantors having failed to repay the amount, notice is hereby given to the borrowers/guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **2<sup>nd</sup> day of March Month of the Year 2026**.

The borrowers / Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of State Bank of India, for an amount of **Rs. 25,86,952.00** (Rupees Twenty five lakh eighty-six thousand nine hundred and fifty-two only) as on 02.03.2026 and costs, etc., thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**SCHEDULE OF IMMOVABLE PROPERTY**

| Item No. | Sy.no.  | Kissam    | Extent (A-c)         | Property No.       |
|----------|---------|-----------|----------------------|--------------------|
| 1.       | 137-1P3 | Converted | 0-10.00404.68 Sq.Mtr | 151100301300120781 |

Along with other easementary and mamoor rights appertenant thereto.

**Boundaries:** North: Sy.No. 137/1P2, South: Sy.No. 137/1P2 & Road East : Sy.No. 137/1P2, West : Sy.No. 137/1P2.

Place: Mangalore  
Date: 02.03.2026

Sd/-  
Authorised Officer

**STATE INDUSTRIES PROMOTION CORPORATION OF TAMIL NADU LIMITED**  
19-A, RUKMANI LAKSHMIPATHY ROAD, EGMORE, CHENNAI-600 008.  
CIN U74999TN19715GCO05967

**(ONLINE ONLY)**  
**Tender Notice - NIT No.65/CD/T.No.65/2025-26, Dt.03.03.2026**

For and on behalf of State Industries Promotion Corporation of Tamil Nadu Limited, tenders are invited under **"Two Cover System"** through online only for the following work from **qualified Bidders** having experience in similar nature of works as mentioned under. Tenders will be received upto **15.30 Hrs** (as per server system clock) on **06.04.2026** and the same will be opened at **15.30 Hrs** (as per server system clock) on **07.04.2026**.

| Name of Work                                                                                                                                                                           | Approx. value of work                             | EMD                     |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|-------------------------|
| Formation of Road from Parcel 'B' to Parcel 'A' from Km 0/880 to km 0/080 including an additional length of 1.44 Km in newly to be acquired lands at SIPCOT Industrial Park Sivagangai | <b>Rs. 3091.05 Lakhs</b><br>(including GST @ 18%) | <b>Rs.15,56,000 /-*</b> |

\* EMD shall be paid through **eBG** only (as per list of Banks attached in the Annexure-III)

The tender schedule can be downloaded at free of cost from the website <https://tntenders.gov.in>

DIPR/ 1556 /Tender/2026 **MANAGING DIRECTOR**

**CLASSIFIEDS MART**

**TO ADVERTISE VISIT**  
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**Mangaluru: 0824-2417575 • 2417580**  
**Hubballi: 0836-2338600 • 2335700**

**PERSONAL**

**PERSONAL**

**CHANGE OF NAME**

**CHANGE OF NAME**

**I, MAMATHA** Manjunath W/o. Manjunath.J., 203, 4th B Cross, Muneshwara Temple Road, Jakkur, Bluru-64 have changed my name to Mamatha.A (Mamatha Annaiaappa) vide affidavit dt.23.02.26 sworn before Notary S.V. Jayakumar, Bluru.

**I, JAINI** Nikhil Jain, R/a No.25, Ridhi Villa, 2nd Cross, Nehru Nagar, Sheshnadi Puram, Bangalore-560020 have changed my name to Jaini vide affidavit dt: 04.03.2026 sworn before Notary K.V.Mani, Bluru.

**WE, Babajan** & Nazema R/a No.31, 164/2, Teachers Colony, HBR Park West, 3rd Block, Near HP Petrol Bunk, Kalyan Nagar, Bangalore-560043 have changed our minor daughter's name from Palak to Falak Naz vide affidavit dt: 03.03.2026 sworn before Notary Sivakumara.M.N, Bluru

**I, JEETHMAL** Nikhil, R/a No.25, Ridhi Villa, 2nd Cross, Nehru Nagar, Sheshnadi Puram, Bangalore-560020 have changed my name to Nikhil Kumar vide affidavit dt: 04.03.2026 sworn before Notary K.V.Mani, Bluru.

**I, MAMATHA** W/o. Murthy.N, 831, 1st Cross, 2nd Main, Geethanjaly Lt, New Thippasandra, Bluru-75 have changed my name to Mamatha.N (Mamatha Narayanaswamy) vide affidavit dt.23.02.26 sworn before Notary S.V. Jayakumar, Bluru.

**I, SNEHALKUMAR** Harshadhai Solanki, s/o: Harshadhai Natvarai Solanki, r/o: No.1324, Kesari, 14th Main, 7th Cross, BTM Layout 2nd Stage, Blr – 560076. Have changed my name as Snehalakumar Solanki.

**SITUATION VACANT**

**FINANCE**

**CA/ CA final/CMA with Tally and advance excel experience not exceeding 30 years.** Interested applicants shall email their updated CV with expected salary to info@new-oil.org

### LEGAL NOTICE

**Before the Motor Accidents Claims Tribunal**  
Kozhikode, Kerala, OP (MV) 763/2023

Shiny.K, & Others : **Petitioners**  
And:  
R1. Mahesh P.R., S/o,Prakash.C.  
# 04, Naveen Nilaya, 3 rd Main 4 th Cross, Behind PES School, Peenya 1 st Stage, Karnataka, Bangalore - 560058  
R2, Prakash.C., S/o,Chandra.C.  
# 44 B, B Block, 1 st Cross, 1st Main Yashwanthpur, Bangalore North, Bangalore - 560022  
: **Respondents** (R1 & R2)

That the above case is posted to 17.04.2026 for the appearance of Respondent No.1 & 2 otherwise they will be set ex parte by the Hon'ble Court.

(Sd/-) **Babu P.Benedict**  
Advocate for the petitioner

### PUBLIC NOTICE

High Commission of India, London had received a Notice of intended Marriage from **Mr. Bharathesh Shambhu Shetty, S/o Shambhu Shetty**, holder of **Indian Passport No. Z4797702** and Miss Nycy Thazhath Dixon, D/o Dixon holder of **Indian Passport No. U6385619** under the Foreign Marriage Act 1969 of India. Objection, if any (Along with valid reasons), to the intended Marriage may be conveyed to the High Commission of India, London within **30 days** of Publication of this Notice at the following address:  
Second Secretary  
High Commission of India, India House, Aldwych, WC2B 4NA

Sd/-  
**Panchali Das SS (Consular)**

### PUBLIC NOTICE

DIPR/ 1559 /Tender/ 2026

ಸಂಕ. ಸಮಾಚಾರ, ಮಂಗಳೂರು

ದಕ್ಷಿಣ ಕನ್ನಡ ಜಿಲ್ಲೆ ಡಿ.ದೇವರಾಜ ಅರಸು ಹಿಂದುಳಿದ ವರ್ಗಗಳ ಅಭಿವೃದ್ಧಿ ನಿಗಮದಿಂದ ಮಂಗಳೂರು ನಗರ ದಕ್ಷಿಣ ವಿಧಾನಸಭಾ ಕ್ಷೇತ್ರ ವ್ಯಾಪ್ತಿಯ ಅರ್ಥಿಕವಾಗಿ ಹಿಂದುಳಿದ ಮಹಿಳೆಯರಲ್ಲಿ ಶಾಕತ್ ವೇದವಾಸ ಕಾಮತ್ ಅವರು ಉಚಿತ ಹೊಲಿಗೆ ಯಂತ್ರ ವಿತರಿಸಿದರು.

ನಂತರ ಮಾತನಾಡಿ, ಮಹಿಳೆಯರನ್ನು ಅರ್ಥಿಕವಾಗಿ ಸ್ವಾವಲಂಬಿಗಳನ್ನಾಗಿ ಮಾಡುವುದೇ ಈ ಯೋಜನೆಯ ಮೂಲ ಉದ್ದೇಶ. ಮಹಿಳೆಯರು ಅರ್ಥಿಕವಾಗಿ ಸದೃಢವಾದರೆ ದೇಶದ ಪ್ರಗತಿಗೆ ಪೂರಕವಾಗುತ್ತದೆ.

ಹೊಲಿಗೆ ಯಂತ್ರ ಪಡೆದ ಸಮೈಲ್ ಪಹೋದರಿಯರು ಸದುಪಯೋಗ ಮಾಡಿಕೊಳ್ಳಬೇಕು. ಈ ಮೂಲಕ ತಮ್ಮ ಜೀವನ ಮುಖ್ಯವನ್ನು ಸುಧಾರಿಸಿ, ಹುಟ್ಟುಬ ನಿರ್ವಹಣೆ ಮಾಡಿಕೊಂಡು ಸ್ವಾವಲಂಬಿ ಜೀವನ ನಡೆಸುವಂತಾದರೆ ಅದಕ್ಕಿಂತ ಮಿಸ್ಸಿಯ ಸಂಗತಿ ಇನ್ನೊಂದಿಲ್ಲ ನಿಮ್ಮೆಲ್ಲರಿಗೂ ಶುಭವಾಗಲಿ ಎಂದು ಹಾರೈಸಿದರು.